

[Shri Anil K. Chanda]

difference be recovered from the ineligible persons. There is, of course, no question of the eligible industrial workers paying anything more than the subsidised rents.

Shri S. M. Banerjee rose—

Mr. Speaker: Hon. Members may go through the statement first.

Shri S. M. Banerjee: You will remember that I had given notice of an adjournment motion on this subject, because people are going to be evicted.

Mr. Speaker: People are not going to be victimised. Whoever has been there will be in possession of the houses.

Shri S. M. Banerjee: It is a clear case of discrimination as between worker and worker.

Mr. Speaker: I am not going to allow a general discussion on this. The hon. Member is interested in the workers. I therefore allowed him to call the attention of the Minister to this by means of notice. Whether the workers have been asked to pay something more than what was originally intended is a different thing. It is clear from the hon. Minister's statement that if the workers have not cared to occupy particular houses and they have to be allotted to some others, a higher rent is charged. The hon. Member seems to be taking interest in them also.

Shri Braj Raj Singh (Firozabad) rose—

Mr. Speaker: Hon. Members will read the statement and ask questions later on, if necessary.

12.08 hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-SIXTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narain Sinha): I beg to move:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th December 1959".

Mr. Speaker: The question is:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th December 1959".

The motion was adopted.

12.09 hrs.

DOWRY PROHIBITION BILL—contd.

Mr. Speaker: The House will now proceed with further consideration of the motion moved by Shri Hajarnavis on the 3rd December 1959, namely:—

"That the Bill to prohibit giving or taking of dowry, as reported by the Joint Committee, be taken into consideration".

Five hours had been allotted for this Bill. The time taken for general discussion is 2 hours 10 minutes. Has the motion for consideration been put to vote?

Sardar Hukam Singh (Bhatinda): No. The discussion on the motion for consideration was not over on the last day.

Shrimati Parvathi Krishnan (Coimbatore): Mr. Speaker, Sir, this Bill is certainly a welcome measure. However, it has disturbed me to hear the various . . .